

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3392
ANSWERED ON:01.08.2014
VIOLATION OF FOREST RIGHTS ACT
Ahir Shri Hansraj Gangaram;Rajesh Shri M. B.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the cases of violation of the provisions of the Scheduled Tribes and Other Traditional Forest Dweller* (Recognition of Forest Rights) Act, 2006 have come to the notice of the Government;
- (b) if so, the details thereof along with the complaints received during each of the last three years and the current year, State-wise;
- (c) the number of complaints disposed of during the said period along with the number thereof that are still pending; and
- (d). trie steps taken by the Government to protect the land rights and livelihood of the tribals?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) to (c): No such cases where violation of this Act has been established have come to the notice of the Government. The onus of implementation of the Act lies with the State/UT Governments. Any complaints/references received in the Ministry with reference to violation of the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 are sent to respective State/UT Governments for taking necessary`appropriate` action. Since the onus and responsibility of implementation of the Act lies with the State/UT Governments, the details of complaints received and disposal thereof are not maintained centrally by this Ministry.

(d): The Ministry has already brought about appropriate changes in the Rules on 06.09.2012 and issued guidelines on 12.07.2012 to ensure effective implementation of the Act with a view to provide unencumbered access to rights already conferred by the Act.